of Delhi. [*Placed in Library. See* No. LT-2287/68].

(4) (i) copy of Notification No. St-3601/X-902(8)-65 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 5th August, 1968 making certain amendment to Notification No. ST-1022/X-902 (8)-65 dated the 1st April, 1968, under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[*Placed in Library. See* No. LT-2291/68].

PAPERS UNDER COMPANIES ACT, ETC.

**सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद)** : श्री रघुरमैया की ओर से मैं निम्नलिखित पत्र सभा-पटल पर रखता हूं :—

(1) कम्पनी अधिनियम 1956 की धारा 619क की उप-धारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति :—

(एक) मद्रास फर्टीलाइजर्स लिमिटेड मद्रास के 1 जुलाई 1967 से 31 मार्च 1968 तक की अवधि के कार्य की सरकार द्वारा समीक्षा ।

(दो) मद्रास फर्टिलाइजर्स लिमिटेड मद्रास का 1 जुलाई 1967 से 31 मार्च 1968 तक की अवधि के लिये वार्षिक प्रतिवेदन लेखा-परीक्षित लेखे तथा उन पर नियन्त्रक महालेखा परीक्षक की टिप्पणियां ।

[*Placed in Library. See* No. LT-2281/68].

(2) मिट्टी का तेल (अधिकतम मूल्यों का निर्धारण) छठां संशोधन आदेश 1968 की एक प्रति जो अत्यावश्यक वस्तु अधिनियम 1955 की धारा 3 की उपधारा (6) के अन्तर्गत दिनांक 28 सितम्बर 1968 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1808 में प्रकाशित हुआ था ।

[*Placed in Library. See* No. LT-2289/68].

PAPERS UNDER ARTICLE 323(1) OF THE CONSTITUTION

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** मैं निम्नलिखित पत्र सभा-पटल पर रखता हूं :—

(1) संविधान के अनुच्छेद 323(1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति :—

(एक) संघ लोक सेवा आयोग का 1 अप्रैल 1967 से 31 मार्च 1968 तक की अवधि के लिये 18 वां प्रतिवेदन (हिन्दी और अंग्रेजी संस्करण) ।

(दो) ऊपर के प्रतिवेदन के पैरा 32 में उल्लिखित मामलों में आयोग का परामर्श सरकार द्वारा स्वीकार न किये जाने के कारण बताने वाला

ज्ञापन (हिन्दी और अंग्रेजी संस्करण) ।

(2) ऊपर के पत्रों को सभा-पटल पर रखने में हुये विलम्ब के कारण बताने वाला विवरण ।

[*Placed in Library. See* No. LT-2290/68].

UTTAR PRADESH ELECTRICITY (TEMPORARY POWERS OF CONTROL) (CONTINUANCE), ACT

श्री सिद्धेश्वर प्रसाद : मैं उत्तर प्रदेश विद्युत् (नियन्त्रण की अस्थायी शक्तियां) (जारी रखना) अधिनियम 1963 (हिन्दी और अंग्रेजी संस्करण) (1968 का राष्ट्रपति का अधिनियम संख्या 26) की एक प्रति सभा-पटल पर रखता हूं जो उत्तर प्रदेश राज्य विद्युत मण्डल (शक्तियों का प्रत्यायोजन) अधिनियम, 1968 की धारा 3 की उप-धारा (3) के अन्तर्गत दिनांक 25 सितम्बर, 1968 के भारत के राजपत्र में प्रकाशित हुआ था ।

[*Placed in Library. See* No. LT-2291/68].

---

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 21st November, 1968, agreed without any amendment to the Judges (Inquiry) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 19th August, 1968."

---

## MOTOR VEHICLES (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SRADHAKAR SUPAKAR (Sambalpur): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Motor Vehicles Act, 1939.

(ii) EVIDENCE

SHRI SRADHAKAR SUPAKAR: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Motor Vehicles Act, 1939.

---

**12.54 hrs.**

## STATEMENT *RE*: RECENT DEVELOPMENTS IN INTERNATIONAL MONETARY SITUATION

MR. SPEAKER: The hon. Finance Minister to make a statement. Is it a lengthy one?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): About four pages.

MR. SPEAKER: Then it may be laid on the Table.

SHRI MORARJI DESAI: I beg to lay a copy of the statement on the Table of the House.

*Statement*

Hon. Members have naturally been concerned regarding the possible effects on India's trade and payments of the recent developments in international financial markets. The situation is still fluid, but I thought that I should even at this stage share with the House my tentative assessment of the situation.

2. In recent weeks, the French franc has been under pressure, whereas the deutche mark has been exceptionally strong. Due mainly to specu-